

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 951 of 2019

IN THE MATTER OF:

Edwell Infrastructure Hazira Ltd.

...Appellant

Vs

Siddhi Vinayak Logistic Ltd.& Anr.

....Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Himanshu Satija and Mr. Saikat Sarkar, Advocates

**For Respondents: Mr. Gopal Jain, Senior Advocate for RP
Ms. Misha and Ms. Moulshree Shukla, Advocates
for Respondent No. 1
Mr. Mahesh Gupta, RP and Ms. Purti Marwaharp,
Advocate**

O R D E R

(Through Virtual Mode)

30.09.2020 It is stated that in Writ Petition(C) No. 267 of 2020 before Hon'ble Supreme Court of India, further proceedings have been stayed. In this view of the matter, learned Counsel for the Applicant needs to show how we can entertain I.A. No. 1719 of 2020 for direction when "further proceedings" have been stayed.

Learned Counsel for the Respondents are also be required to be heard.

List the I.A. No. 1719 of 2020 on **14th October, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)